## GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT RAJYA SABHA

## **STARRED QUESTION NO -109**

ANSWERED ON - 30/07/2025

## RISING ATROCITIES AGAINST SC/ST COMMUNITIES IN BIHAR

109. SHRI MANOJ KUMAR JHA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the number of cases registered under the SC/ST (Prevention of Atrocities) Act in Bihar, district-wise, during the last three years;
- (b) whether Government has assessed the reasons for the rising number of atrocities against SC and ST communities in Bihar, and if not, the reasons therefor; and
- (c) the measures being taken to strengthen monitoring mechanisms, expedite justice delivery, and provide relief to victims in Bihar?

## **ANSWER**

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT

(DR. VIRENDRA KUMAR)

(a) to (c) A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) IN REESPECT OF THE LOK SABHA STARRED QUESTION NO. 109 FOR REPLY ON 30.07.2025 REGARDING RISING ATROCITIES AGAINST SC/ST COMMUNITIES IN BIHAR ASKED BY SHRI MANOJ KUMAR JHA.

- (a) to (b) National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2022. As per the NCRB data, the details of number of cases registered in the State of Bihar under crime/atrocities against the Scheduled Castes and the Scheduled Tribes during the year 2020 to 2022 is at Annexure. Growing awareness, wider publicity and Capacity Building of Police Personnel are some of the reasons for more cases being registered under the SC/ST (PoA) Act, 1989.
- (c) Two central Acts have been enacted namely, The Protection of Civil Rights {PCR} Act, 1955, which prescribes punishment for enforcement of any disability arising from practice of 'untouchability' and The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 to prevent the commission of offences of atrocities against members of Scheduled Castes (SCs) and Scheduled Tribes(STs).

For the effective implementation of these Acts, the Department of Social Justice & Empowerment is running a Centrally Sponsored Scheme, under which Central Assistance is provided to the State Governments and Union Territory Administrations mainly for the followings:

- i. Functioning and strengthening of the Scheduled Castes and Scheduled Tribes Protection Cell and Special Police Stations.
- ii. Setting up and functioning of Exclusive Special Courts.
- iii. Relief and Rehabilitation of atrocity victims.
- iv. Incentive for Inter-Caste Marriages, where one of the spouses is a member of a Scheduled Castes.
- v. Awareness generation.

Further, a National Helpline Against Atrocities (NHAA), having toll free number 14566, to facilitate the members of Scheduled Castes and the Scheduled Tribes with the objective of their grievance redressal and to generate awareness about the provisions and processes under the Law.

The National Commission for Scheduled Castes (NCSC) and National Commission for Scheduled Tribes (NCST) provide safeguards against the exploitation of Scheduled Castes and Scheduled Tribes to promote and protect their social, educational, economic and cultural interests, respectively.

For the purpose of providing speedy trial and expedite justice delivery 14 Exclusive Special Courts and 40 Special Police Stations has been established in the State of Bihar.

At the Central Government level, a Committee under the Chairpersonship of the Union Minister for Social Justice and Empowerment, with the Union Minister for Tribal Affairs as Cochairperson, and comprising members from the Ministry of Home Affairs, Ministry of Law and Justice, Department of Justice, National Commission for Scheduled Castes, National Commission for Scheduled Tribes, and three non-official members (two from among the SCs and one from the STs), also reviews the implementation status of the PCR and PoA Act in States and Union Territories. The Committee has so far held twenty-eight meetings, the last meeting was held on 23.05.2025.

In addition to above Central Level Committee, State Level Vigilance and Monitoring Committee, District and Sub-Division Level Vigilance and Monitoring Committees have also been set up to monitor the implementation of the Act in the State of Bihar.

Rule 12 of the PoA Rules, inter-alia, specifies provision of immediate relief of victims of atrocities by the District Administration. Nodal officer nominated under Rule 9 of the PoA Rules is also required to inter-alia, review measures adopted for providing immediate relief to victims of atrocities and their dependants. An amount of Rs. 128.86 Crores as Central share has been released to the State Government of Bihar in last 3 years for effective implementation of these Acts.

ANNEXURE TO RAJYA SABHA STARRED QUESTION NO. 109 FOR REPLY ON 30TH JULY, 2025

Cases Registered under SC/ST (Prevention of Atrocities) Act (With IPC & Without IPC) under Crime against Scheduled Castes and Scheduled Tribes in the districts of Bihar during 2020 to 2022

SL. No.	Districts	Year						
		2020		2021		2022		
		SC	ST	SC	ST	SC	ST	
1.	Araria	142	17	75	29	77	37	
2.	Arwal	59	0	34	0	63	0	
3.	Aurangabad	218	0	171	0	181	0	
4.	Bagaha	94	35	90	0	102	0	
5.	Banka	114	5	69	3	71	6	
6.	Begusarai	180	0	130	0	115	0	
7	Bettiah	206	0	146	0	163	0	
8.	Kaimur(Bhabhua)	145	0	78	0	85	0	
9.	Bhagalpur	134	0	122	0	160	0	
10.	Bhojpur	290	0	205	0	198	0	
11.	Buxar	150	0	110	0	125	0	
12.	Darbhanga	217	0	159	0	144	0	
13.	Gaya	491	0	443	0	495	0	
14.	Gopalganj	188	0	218	0	263	0	
15.	Jamalpur Railway	0	0	0.	0	0	0	
16.	Jamui	165	0	94	0	115	0	
17.	Jehanabad	75	0	57	0	80	0	
18.	Katihar	96	7	83	16	121	57	
19.	Katihar Railway	0	0	0	0	1	0	
20.	Khagaria	101	0	95	0	97	0	
21.	Kishanganj	27	5	30	10	24	8	
22.	Lakhisarai	70	0	66	0	89	0	
23.	Madhepura	107	0	96	0	110	0	
24.	Madhubani	181	0	179	0	155	0	
25.	Motihari	331	0	283	0	293	0	
26.	Munger	98	6	35	45	78	17	
27.	Muzaffarpur	309	. 0	304	0	268	0	
28.	Muzaffarpur Railway	0	0	0	0	1	0	
29.	Nalanda	326	0	226	0	280	0	
30.	Naugachia	46	0	39	0	54	0	
31.	Nawadah	256	0	170	0	217	0	

32.	Patna	408	0	300	0	410	0
33.	Patna Railway	0	0	1	0	1	0
34.	Purnea	157	19	160	0	143	21
35.	Rohtas	274	0	188	0	165	0
36.	Saharsa	104	0	88	0	87	0
37.	Samastipur	257	0	242	0	293	0
38.	Saran	418	0	331	0	347	0
39.	Sheikhpura	111	0	83	0	109	0
40.	Sheohar	43	0	25	0	34	0
41.	Sitamarhi	176	0	142	0	168	0
42.	Siwan	220	0	156	0	147	0
43.	Supaul	140	0	126	0	166	0
44.	Vaishali	244	0	193	0	214	0
45.	Economic Offences Unit	0	0	0	0	0	0
46.	Anti Terrorist Squad	0	0	0	0	0	0
	Total	7368	94	5842	103	6509	146

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